

is political one, it is much more serious. I can say only this much that so far as Uttar Pradesh is concerned, it is alert to its duties and responsibilities and after all I am satisfied with the situation of law and order there. *(Interruptions)* Success to some extent has been achieved in containing the activities of the mafia gangs. *(Interruptions)* I agree that the deserving persons, the political workers must be given security but at the same time I would also like to say that while taking the decisions pertaining to security, the Chief Minister has taken into consideration the fact that the security guards are not misused as has been done in the past when the people were provided security guards but they were running mafia gangs. *(Interruptions)*

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): Sir, I listened to the observations made by various leaders of the various political parties. There is no doubt that the security of an individual, more so a political worker, is important and that has to be provided. But it always depends on the assessment of the threat perception and if the Government is convinced that there is a threat, security has to be provided. In this particular instance, I also join all the leaders in their feelings and the condemnation of the attack. But, at the same time, the Home Minister shall get in touch with the U.P. Government to know further details about it. Otherwise, I may not be able to provide you any information at the moment. Certainly, we shall speak to the Chief Minister of the State Government on this issue.

MR. SPEAKER: Matters relating to atrocities on Scheduled Tribes and Scheduled Castes and assaults on the politicians are discussed on the floor of the House many times.

13.00 hrs

We all know that according to the Constitutional provisions, they are to be dealt with mainly by the State Governments. The Government of India also has some moral responsibility in regard to these atrocities of other kind and a remote responsibility too, to provide guidelines on the policies also.

We are told that the hon. Prime Minister is going to call a meeting of the Chief Ministers, to discuss the atrocities on the weaker sections in the society. I think, that the matters relating to atrocities on Scheduled Castes and Scheduled Tribes are going to be discussed there. I have some information, which is not confirmed, that the matters relating to atrocities or the condition of the women may also be discussed. I think, it would be appropriate, if the matter relating to the security of the politicians also is discussed in the meeting.

Now, these are the matters which cannot be taken up without any notice and discussed and policies cannot be formulated. It is necessary to apply our mind in depth to these issues and then discuss these matters with the Chief Ministers and the State Governments, who are mainly responsible. So, I think, it would be in the fitness of things, if this matter also is taken up in the meeting of the NDC or in any other meeting. I think, this House, will certainly be happy if this matter is discussed over there and I hope that the Government will take note of it.

Once more thing. Today, may I request the hon. Members, not to press to raise other issues because already we have taken up one hour and there are other important legislative business with us and if we do not transact the legislative business and all those other things, it would be very difficult to finish the legislative work within the time in which it has to be done. Because, the Bills have to be passed by this House and they have to go

to the other House also. So, may I request the hon. Members not to insist to raise these issues today, may be tomorrow we will find time for them.

*(Interruptions)*

**SHRI SOMNATH CHATTERJEE (Bolpur):** I want to raise an issue about the Punjab.

**MR. SPEAKER:** Let us take it up tomorrow. You all have cooperated so splendidly in this matter and I hope that you will certainly cooperate to go to the other items.

13.02 hrs

**PAPERS LAID ON THE TABLE**

**National Airport Authority Amendment Rules, 1990**

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK):** On behalf of Shri Madhav Rao Scindia I beg to lay on the Table a copy of the National Airports Authority (Conditions of Service of the Chairman and Other Members) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. S.O. 1890 in Gazette of India dated the 21st July, 1990 under section 40 of the National Airports Authority Act, 1985. [Placed in Library See No. LT-601/91]

**Oil and Natural Gas Commission Amendment Regulations, 1990 etc.**

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK):** On behalf of

Shri B. Shankaranand I beg to lay on the table a copy of the Oil and Natural Gas Commission (Payand Allowances) Amendment Regulations, 1990 (Hindi and English versions) published in Notification No. Sec. RR/3.3./88 in Gazette of India dated the 2nd March, 1991 under sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library see No. L T - 602/91]

**Notifications Under Essential Commodities Act 1953**

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK):** On behalf of Shri S. Krishan Kumar. I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
  - (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1991 published in Notification No. S.O. 468 (E) in Gazette of India dated the 25th July, 1991.
  - (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1991 published in Notification No. S.O. 496 (E) in Gazette of India dated the 25th July, 1991.
  - (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1991 published in Notification No. S.O. 470 (E) in Gazette of India